

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 121/9/NCLT/AHM/2018


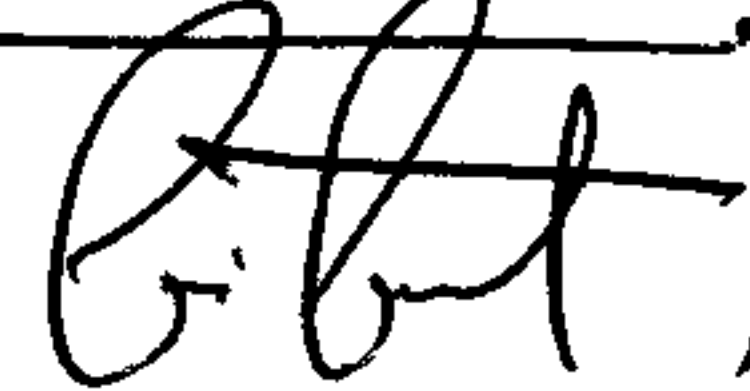


Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**  
**Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.08.2019**

Name of the Company: Artha Energy Resources LLP  
V/s.  
Tesco Projects Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	HARSH SRAVAL	ADVOCATE	Petitioner	
2.	M.R. RAJ	Advocate	Respondent	
3.	VISHAL J. DAVE L. NIDUN SIMUHVU	Advocate	Respondent	 


**3 ORDER**


The Parties are represented through their respective Learned Counsel(s).

The counsels for both parties have produced a Purshis annexed with a copy of the agreement arrived between the parties, the same is taken on record. Consequent thereto, the petitioner seeks withdrawal of the present IB petition. *As per the agreement of declaration dated 22/8/2019*

The Purshis for withdrawal is accepted. Accordingly, present CP (IB) No. 121 of 2018 is disposed of as withdrawn as settled out of Court.

No order as to costs.

  
**PRASANTA KUMAR MOHANTY**  
**MEMBER (TECHNICAL)**

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER (JUDICIAL)**

Dated this the 26th day of August, 2019.